

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM): (a) and (b) Five Benches of Central Administrative Tribunal were established on 1-11-1985 at New Delhi, Allahabad, Calcutta, Madras and New Bombay and three more Benches of the Tribunal were established at Bangalore, Chandigarh and Guwahati on 3-3-1986. It is proposed to establish seven more Benches of the Central Administrative Tribunal at Ahmedabad, Cuttack, Ernakulam, Hyderabad, Jabalpur, Jodhpur and Patna by 30-6-1986.

National Register of citizens in Assam and N. E. region

227. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of HOME AFFAIRS be pleased to state what steps Government have taken to prepare a National Register of citizens in Assam and North-Eastern region?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): There is no proposal at present to prepare a National Register of Citizens in Assam and North-Eastern Region.

Contract Labour engaged in the Bharat Electronics Limited, Ghaziabad

228. SHRIMATI KANAK MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) what is the number of workers on contract labour engaged in the Bharat Electronics Limited, Ghaziabad; and

(b) what steps Government have taken to absorb those workers?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM): (a) While no contract labour is engaged, BEL do award contracts for jobs of seasonal or special nature, not connected with the manufacturing process. Labour engaged on such jobs are not employees of BEL.

(b) Does not arise.

Research and Development Skills by Indian Companies

229. PROF. C. LAKSHMANNA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that efforts made by the Indian companies to develop their own research and development skills and adopt imported technologies to suit Indian conditions is quite satisfactory; and

(b) if the reply to part (a) above be in the negative, what concrete steps are being taken by Government to make it obligatory on the Indian companies to develop their research and development wings and continuously update them in line with international development of technology?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL): (a) Efforts made by the Indian Companies to develop their own research and development skills and adopt imported technologies to suit Indian conditions is not satisfactory and much more needs to be done.